

**NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

C.P NO. 103(ND)/2014
CA NO.

CORAM:

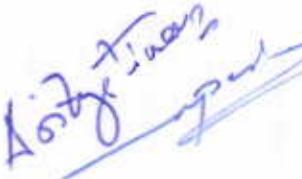
PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA
Hon'ble Member (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 12.07.2016**

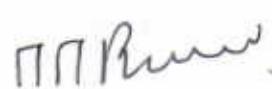
NAME OF THE COMPANY: **M/s. Avigo Trustee Company Ltd.**
vs.
M/s. Hythro Power Corporation Ltd.ors.

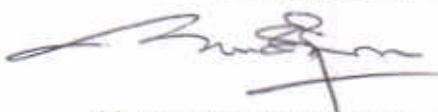
SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the
Companies Act 2013.

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1	Aditya Tiwari	Advocate	Petitioners	
2.	Mohd. Nizam Pasha	Adv. Respondents Order		

Ld. Counsel for the parties are *ad idem* that the talks for settlement are in progress and they are being pursued seriously.

1. Ld. Counsel further stated that by the end of July, 2016, the settlement could fructify. In the meanwhile, reply to the main CP be filed within two weeks so that the matter could be heard in case the talks for settlement fail.
2. Accordingly, the hearing is deferred to 05.08.2016 at 2 p.m.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)